

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4266-4268/2014

(Arising out of impugned final judgment and order dated 20-12-2013 in CRA No. 1716/2006 20-12-2013 in CRA No. 1660/2006 20-12-2013 in CRA No. 1653/2006 passed by the High Court Of Judicature At Allahabad)

RAM PRASAD

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR. ETC.

Respondent(s)

Date : 15-01-2019 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
 HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s) Mr. Pawanshree Agrawal, AOR
 Ms. Abhipsa Anamika, Adv.

For Respondent(s) Mr. Salman Khurshid, Sr. Adv.
 Mr. Imtiaz Ahmed, Adv.
 Mrs. Naghma Imtiaz, Adv.
 Mr. Ahmed Zargham, Adv.
 Mr. Antony Julian, Adv.
 Ms. Kamna Singh, Adv.
 For M/S. Equity Lex Associates

 Mr. Garvesh Kabra, AOR
 Mr. Abhishek Chaudhary, Adv.
 Ms. Maithili Shubhangi Tripathi, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Leave granted.

Hearing expedited.

Original records from the concerned courts be called for.

(MEENAKSHI KOHLI)
COURT MASTER

(CHANDER BALA)
COURT MASTER